

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

RA No.25 of 1996  
in  
O.A. No.1950 of 1995

(8)

New Delhi, dated the 29th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri R.S.D. Tayal,  
S/o Shri Lakshi Ram,  
R/o J-140, Kartar Nagar,  
Delhi-110053. .... REVIEW APPLICANT

(By Advocate: Shri T.C. Aggarwal)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of I & B,  
Shastri Bhawan,  
New Delhi-110001.

2. The Director General,  
D.A.V.P.,  
P.T.I. Building,  
Parliament Street,  
New Delhi-110001. .... RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri T.C. Aggarwal for the  
applicant and Shri V.S.R. Krishna for the  
respondents.

2. Prima facie we find that there is no  
error apparent on the face of the record to  
warrant review of the impugned judgment dated  
20.12.95 in O.A. No. 1950/95.

(9)

3. However, we are informed by the applicant's counsel that the applicant who is presently working as FA & CAO in DAVP on ad hoc basis is to retire on superannuation on 31.5.96 and this fact is also admitted by the respondents. Applicant's counsel has also stated at the bar that the respondents had separately recommended the applicant's case for regularisation to the Ministry and prima facie we have no reasons to doubt this averment which has not been challenged by the respondents.

4. In the particular facts and circumstances of this case therefore, and without treating this as a precedent, we hold that it will be fit and proper to allow the applicant to serve out the remaining few weeks of his service in his existing capacity as FA & CAO on ad hoc basis without reverting him.

5. This R.A. is disposed of accordingly.  
No costs.

*Lakshmi Swaminathan*  
(LAKSHMI SWAMINATHAN)  
Member (J)

*S.R. Adige*  
(S.R. ADIGE)  
Member (A)

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